

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/2838,2883,2887,2888,2926,2951,2985/2009 - EX[DB]

Date 09/11/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

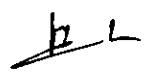
To :
M/S A.R. ALLOYS.
MANDI GOBINDGARH.
M/S A.R. ALLOYS.

Appellant
Vs
Respondent

C.C.E. CHANDIGARH

2011 EX[DB] dated 04-11-11

I am directed to transmit herewith a certified copy of **Final order No.922-928/**
passed by the Tribunal under **Section 35-C(1) of Central Excises Act, 1944**


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. CHANDIGARH

C.R. BUILDING, PLOT NO. 19,
SECTOR 17-C, CHANDIGARH
160017

2. Adv. / Consult

MR.GAURAV AGARWAL

RAM BHAWAN,G.T.ROAD,MANDI GOBINDGARH

3. C.D.R

4. Bar association. CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House,1-8,Sector - 10, Faridabad 121003 (Harvana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file


Assistant Registrar
(Excise Appeal Branch)

P.T.C.-2,

2. M/S UNIPEARL ALLOYS,
MANDI GOBINDGARH.
3. M/S SHIVA CASTINGS (P) LTD
MANDI GOBINDGARH
4. M/S TWENTY FIRST CENTURY STEELS LTD
MANDI GOBINDGARH.
5. M/S PARAS STEELS
MANDI GOBINDGARH.
6. M/S SHREE GANESH ALLOYS.
MANDI GOBINDGARH.
7. M/S ROSHA ALLOYS PVT. LTD.
MANDI GOBINDGARH.

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing : 1.11.2011

[
Coram:
Hon'ble Shri S.S. Kang, Vice President
Hon'ble Shri Mathew John, Member (Technical)

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Department Authorities?	

Excise Appeal No. 2838 of 2009

M/s A.R. Alloys

Appellants

Vs.

CCE, Chandigarh

Respondent

Excise Appeal No. 2883 of 2009

M/s Unipearl

Appellants

Vs.

CCE, Chandigarh

Respondent

Excise Appeal No. 2887 of 2009

M/s Shiva Castings (P) Ltd.

Appellants

Vs.

CCE, Chandigarh

Respondent

Excise Appeal No. 2888 of 2009

M/s Twenty First Century Steels Ltd.

Appellants

Vs.

CCE, Chandigarh

Respondent

Excise Appeal No. 2926 of 2009

M/s Paras Steels Ltd.

Appellants

Vs.

CCE, Chandigarh

Respondent

Excise Appeal No. 2951 of 2009

Shree Ganesh Alloys

Appellants

Vs.

CCE, Chandigarh

Respondent

Excise Appeal No. 2985 of 2009

(All Appeals arising out of common Order-in-Appeal No. 258-274/CE/Chd-I/09 dated 30.7.2009 passed by the Commissioner (Appeals), Central Excise, Chandigarh)

Rosha Alloys Pvt. Ltd.

Appellants

Vs.

CCE, Chandigarh

Respondent

Appearance:

Appeared for Appellant : None

Appeared for Respondent : Shri B.K. Singh, Jt. CDR

CORAM: Hon'ble Shri S.S. Kang, Vice President
Hon'ble Shri Mathew John, Member (Technical)

FINAL Order No. 922-928/2011-EX dated.....

Per S.S. Kang :

Vide order dated 11.2.2011, the show cause notices were issued
to the Appellants in the above mentioned Appeals as to why their

Appeals should not be dismissed as the appellant had not complied with the conditions of the stay order. Today, none appeared on behalf of the Appellants nor produced any evidence to show that the Appellants had complied with the conditions of the stay order dated 19.3.2010. In these circumstances, the Appeals are dismissed for non-compliance to the provisions of Section 35F of the Central Excise Act.

(Dictated & pronounced in open Court)

(S.S. Kang)
Vice President

(Mathew John)
Member (Technical)

RM